

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 202
(IB)-681/ND/2021

IN THE MATTER OF:
Leo Timber Pvt. Ltd.

... **Applicant/Petitioner**

Under Section: 10 of IBC, 2016

Order delivered on 05.02.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (T)

PRESENT:
For the Applicant :
For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

The Petitioner is directed to file a specific affidavit indicating therein that the present petition has not been preferred to over reach any legal proceedings against the Petitioner, particularly those under SARFAESI Act. In the affidavit to be filed the Petitioner shall also state that the present proceedings have not been instituted to defy the bona fide action by any of the creditor or to deceive them. Let the needful be done within one week. The affidavit filed in compliance of the order dated 07.11.2023 is on record.

List the matter on 07.03.2024.

Sd/-
(ATUL CHATURVEDI)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)